

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
JUDICIAL DEPARTMENT**

**RSA No. 1880 of 2012(O&M)**

Sukhdev Singh

Versus

Amarjit Singh and ors


To,

**Respondent No. 1(ii)**- Jaswinder Kaur d/o S. Amarjit Singh r/o village Shajahanpur,  
Tehsil Raikot, Distt. Ludhiana.

**Respondent No. 1(iii)**- Gurwinder Singh s/o S. Amarjit Singh r/o village  
Shajahanpur, Tehsil Raikot, Distt. Ludhiana.

Whereas, it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on 02.04.2019 personally or through summons authorized by law to act for him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided exparte.

Given under my hand and the seal of this Court this 21.02.2019.

  
Yours faithfully

Superintendent (Judicial)

